

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 1289-1290/2025

SMT. RAKESH BALA ANEJA . & ORS.

Appellant(s)

VERSUS

SMT. SUSHIL BAJAJ (DEAD)

Respondent(s)

IA No. 9615/2025 - APPLICATION FOR SUBSTITUTION

WITH

C.A. No. 1328/2025 (III-A)

IA No. 9759/2025 - APPLICATION FOR SUBSTITUTION

Date : 09-03-2026 These matters were called on for hearing today.

For Appellant(s) : Ms. Charu Mathur, AOR

Ms. Shriya Maini, AOR
Mr. Rajive Maini, Adv.
Mr. Neeshu Chandpuriya, Adv.

For Respondent(s) : Mr. Vikas Mehta, AOR

Mr. Raghav Sabharwal, AOR
Mr. Divyaraj Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Civil Appeal No(s). 1289-1290/2025

No counter affidavit has been filed by respondent No.1.5 despite time granted vide order dated 03.02.2026. Today, more time has been sought. Two weeks' time, as a last opportunity is granted to respondent No.1.5 to file counter affidavit. If counter affidavit is filed as above, let the

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same be taken on record, else further opportunity to file counter affidavit would stand declined.

Service was complete on respondent Nos. 1.1 and 1.2 on 26.2.2026 and on respondent No.1.6 on 23.2.2026 but none has entered appearance for respondent Nos.1.2 and 1.6.

Ld. Advocate-on-record, Mr.Raghav Sabharwal has entered appearance for respondent No.1.1 and has submitted that vakalatnama has already been filed. Registry to verify and update the records. Time has been sought to file counter affidavit. Let counter affidavit be filed within 30 days from the date of service.

As per office report, service of notice on respondent No.1.3 is still awaited. However, Ld. Advocate-on-record, Ms.Sweta Rani has entered appearance for respondent No.1.3 and has sought time to file vakalatnama and counter affidavit. Let counter affidavit be filed within 30 days from today. Vakalatnama be filed as per rules.

Respondent No.1.4 is residing in USA. Two weeks' time is granted to Ld. Counsel for the appellant to take appropriate steps as per Hague Convention for issuance of notice to the said respondent in foreign country.

List again on 10.04.2026.

C.A. No. 1328/2025

As per office report, certificate of service from the concerned High Court with regard to respondent No.1.1 is

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still awaited. However, Ld. Advocate-on-record, Mr.Raghav Sabharwal has entered appearance for respondent No.1.1 and has submitted that vakalatnama has already been filed. Registry to verify and update the records. Time has been sought to file counter affidavit. Let counter affidavit be filed within 30 days from the date of filing vakalatnama.

Certificate of service from the concerned High Court with regard to respondent Nos.1.2, 1.3, 1.5 & 1.6 and respondent Nos.2 to 4 is still awaited.

Two weeks' time is granted to Ld. Counsel for the appellant to take appropriate steps as per Hague Convention for issuance of notice to respondent No.1.4 in foreign country.

List again on 10.04.2026.

Let copy of the ROP be furnished to the concerned AOR for information and compliance.

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SUJATA SINGH
Registrar